

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.605

Company Appeal 177/252/ND/2023

IN THE MATTER OF:

Ms. Ramkumari Anandlal Mandal

...APPELLANT

Vs

ROC

...RESPONDENT

Section
U/s 252

Order delivered on 08.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:Mr. Janmejy Singh Rajput, PCS

For the RoC

:Adv. Jyoti Khurana

ORDER

Authorized Representative on behalf of Appellant is present. Proxy Counsel on behalf of RoC is present and submitted that they have filed their report which is now available on the e-portal. None appears on behalf of the Income Tax Department and no report is reflected on the e-portal on behalf of the Income Tax Department. Authorized Representative on behalf of Appellant submitted that they have received the copy of the report of the Income Tax Department and sought time file the same alongwith affidavit. Time prayed is granted. List the matter on **04.07.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)